

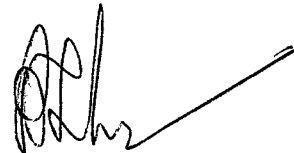
(13)


Dated: 11-3-97 (2)

None for the applicant. Shri S.S. Karkera for Shri P.M. Pradhan Counsel for the respondents.

This matter has been fixed for hearing peremptorily. The applicant is given one more opportunity.

Adjourned to 3-6-97

  
(P.P. Srivastava)  
M(A)

  
(B.S. Hegde)  
M(J)

dt

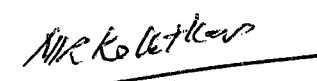
Dated: 3-6-97 (4)


None for the applicant. Shri S.S. Karkera for Shri P.M. Pradhan, Counsel for the respondents.

Earlier three occasions despite notice the applicant did not come to appear before the Tribunal. The OA is dismissed in default of appearance. Any application for restoration of the OA will not be considered.

dt 3.6.97  
Order/Judgement despatched  
to Applicant/Respondent (s)  
on 9.6.97

ms  
10.6

  
(M.R. Kolhatkar)  
M(A)

  
(B.S. Hegde)  
M(J)

dt